

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
INTERLOCUTORY APPLICATION NOS.19-21/2016
(For modification of Courts Order dated 30.6.2014)
IN
CIVIL APPEAL NOS.5874-5676/2014

STATE OF GUJARAT & ORS. ... APPELLANT(S)

VS.

AMJADALI GAZANFARALI BUKHARI & ORS. ... RESPONDENT(S)

O R D E R

Heard the learned counsel for the applicant.

We do not find any substance in these applications.

I.A.Nos.19 to 21 are rejected.

.....J.

[ANIL R. DAVE]

.....J.

[ADARSH KUMAR GOEL]

New Delhi;

25 th

April, 2016.

ITEM NO.6 COURT NO.2 SECTION IX
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.Nos.19-21/2016 in Civil Appeal No(s).5874-5876/2014
STATE OF GUJARAT Appellant(s)

VERSUS

AMJADALI GAZANFARALI BUKHARI & ORS. Respondent(s)
(For modification of Court's order dated 30.6.2014 and office
report)

Date : 25/04/2016 These applications were called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s)/ Mr. Sarash Kumar,Adv.

Applicant(s) for M/s. Aura & Co.,Advs.

Mr. Preetesh Kapur,Adv.

Mr. Kabir Hathi,Adv.

For Ms. Hemantika Wahni,Adv.

For Respondent(s) Mr. Mohan Pandey,Adv.

Mr. Sunil Kumar Jain,Adv.

Mr. T. Mahipal,Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A.Nos.19 to 21 are rejected in terms of the signed
order.

(Sarita Purohit)

Court Master

(Signed order is placed on the file)

(Sneh Bala Mehra)

Assistant Registrar